

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). The requisite information is being collected from the State Governments and will be laid on the Table of the House as soon as it becomes available.

(c) There is no such proposal under the consideration of the Government.

(d) Does not arise, in view of the answer to part (c).

Import of Superior Coal for SAIL

2975. SHRI SUSHIL BHARRACHARYA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to import a sizeable quantity of superior-coal for the Steel Authority of India;

(b) if so, the reasons behind taking this decision; and

(c) whether Government have made out all efforts to find out quality coal in India?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) to (c) SAIL has to import prime coking coal to bridge the gap between total demand of steel plants and indigenous supplies. Better quality imported coal is used in blend with indigenous coal. Steps are being taken to increase the supplies from indigenous sources and to improve its quality by setting up new washeries.

Delay in Clearance of Air Passengers at Palam Airport

2976. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it takes a lot of time for the air passengers to clear through the immigration counter at Delhi Airport;

(b) if so, what steps are being evolved to avoid harassment to passengers; and

(c) whether on 19 February, 1983 passengers arriving by Kuwait Airlines early

in the morning had to wait in a queue for 90 minutes and more to reach the counter and the exasperated passengers found their baggages torn and strewn all over due to conveyor belts working by fits and starts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). The average time taken for immigration clearance at Delhi Airport is one minute per passenger. An officer of the rank of Assistant Commissioner of Police is posted round the clock to provide supervision and ensure that passengers are cleared as quickly as possible and without harassment.

(c) There was an unexpected bunching of 7 flight carrying 1147 disembarking passengers on the night of 18th/19th February, 1983. Clearance of such a large number of passengers had to be done in an orderly fashion and this involved some queuing and waiting. 272 passengers had arrived by Kuwait Airways flight. They also joined the queues and immigration formalities for all of them were completed within 75 minutes of clearance of the first passenger of that flight. The Ministry of Home Affairs has no information regarding the allegation contained in the latter portion of this part.

Amendment of Law to Regulate flow of Foreign Money in India

2977. SHRI SONTOSH MOHAN DEV:

SHRI KRISHNA PRATAP SINGH:

SHRI KRISHNA KUMAR GOYAL:

SHRI ANANTHA RAMULU MALLU:

SHRI K. MALLANNA:

SHRI K. PRADHANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to amend the law and regulate the flow of Foreign money into the country;

(b) the names of foreign institutions, agencies and other sources sending money to various associations/individuals in India; and

(c) the amount sent by these sources separately during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) It is proposed to amend the Foreign Contribution (Regulation) Act, 1976.

(b) and (c). The information would be available after the data contained in the returns of foreign contribution submitted by various organisation for the years 1980, 1981 and 1982 is computerised. The work of computerisation is yet to be taken up.

Issue of Home Ministry's General Passes

2978. SHRI R. N. RAKESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a certain number of influential lobbyists from private sector are in possession of Home Ministry's General Passes entitling them to visit practically all Ministries;

(b) if so, the number of such of such pass holders with their particulars and parties they represent and period since they hold these passes; and

(c) whether any senior officer in any of the Ministries have during the last 5 years protested against gross misuse of such passes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). A statement is laid on the table of the House.

(c) No, Sir. [Placed in Library. See No. LT-6121/81]

Decline in Industrial Growth Rate

2979. SHRI R. N. RAKESH:
SHRIMATI JAYANTI
PATNAIK;
SHRI TARIQ ANWAR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the industrial growth rate has declined in 1982-83;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to remove the bottleneck and to increase the industrial growth rate in 1983-84.

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) and (b). According to the Quick Index of Industrial Production (Base: 1970=100) for the month of December, 1982 compiled by the Central Statistical Organisation, the growth rate during April-December, 1982 over the corresponding period of the previous year is provisionally estimated at +3.4 per cent, the growth rate in 1981=82 over 1980-81 worked out to 8.6 per cent.

The slower growth rate could be due to differential performance of different industries on account of factors such as power shortages, international market conditions, industrial relations, short-term supply-demand imbalances, etc.

(c) Since 1980, Government have taken several important measures to improve industrial production. These include:

1. Provision for automatic growth at the rate of 5 per cent per annum subject to a maximum of 25 per cent over a period of 5 years.

2. Recognition of excess capacity over the licensed/registered capacity in industries of basic and critical importance as also those of export potential.

3. Permitting capacities on the basis of the best production achieved by the units with due protection to small scale sector, etc.